

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal No. 6795 of 2026

Rajat Kumar : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated March 03, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 13, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00101) dated March 13, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application, sought the following information:

“I want the following information in regards to SEBI Grade A 2024 recruitment cycle:

1. Marks of all finally selected candidates after the interview, I do not need any personal information, just provide the marks of the selected candidates in all levels of the exam.

2. Marks of EWS category finally selected candidates after the interview, I do not need any personal information, just provide the marks of the selected candidates in all levels of the exam.”
3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information is not available in the desired format. Notwithstanding the aforesaid, the respondent provided the links for accessing the marks obtained by respective candidates, minimum marks secured by the last selected candidate category—wise and the marks obtained by the candidates who qualified for interview.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was refused access to the information requested.

5. I have perused the application and the response provided thereto. The respondent, in response to the application, informed that the information sought is not available in the desired format. With regard to query no.1, I note that the roll numbers of all selected candidates and roll numbers along with the Phase II and interview marks obtained by all the candidates who qualified for interview in SEBI Grade A 2024 recruitment exercise are publicly available on SEBI website. The path and the link to access the same are reproduced hereunder:

Roll Numbers of selected candidates

Path: About>>Careers>>Results>>2025>> SEBI Recruitment of Officers Grade A (Assistant Manager) 2024 - List of Selected Candidates

Link: <https://www.sebi.gov.in/sebiweb/other/careerdetail.jsp?careerId=377>

Roll numbers along with the Phase II and interview marks obtained by all the candidates who qualified for interview

Path: About>>Careers>>Miscellaneous>>2025>>Marks obtained by candidates who qualified for interview

Link: <https://www.sebi.gov.in/sebiweb/other/careerdetail.jsp?careerId=386>

In light of the aforesaid, I find that no further intervention of this forum is warranted.

6. With regard to query no. 2, I note that the Hon'ble Bombay High Court in *Shri Onkar Dattatray Kalmankar vs. PIO, Registrar, District and Session Court, Pune and Ors.* (Writ Petition No.9648 of 2021) dated 11.11.2024 observed that “*Since the selection process for Junior Clerks at the District Court in Pune was essentially a public activity which commenced with public advertisement inviting applications from eligible candidates, we do not think that the disclosure of marks obtained by the candidates participating in such a process would amount to personal information, the disclosure of which has no relationship to any public activity or interest. Given that such selection processes must be transparent and above board, it would be in the public interest to disclose such information rather than withhold it and allow any doubts about the process (however unjustified such doubts may be) to linger.*” Moreover, the Hon'ble Supreme Court, vide Order dated February 07, 2025, has upheld the above mentioned judgement of Hon'ble Bombay High Court in appeal. The Hon'ble Supreme Court has held that:

“The issue relates to disclosure of marks of other candidate in an examination. We are also of the view that the disclosure of the marks though may fall in the category of personal information, yet the disclosure of this personal information is presently necessary in public interest, and therefore, it is not an information which cannot be given by the Information Officer under the RTI Act, 2005. To the contrary, such an information must be disclosed in order to maintain transparency in the process.”

7. Considering the aforementioned decisions, I find that the query no. 2 in the application has not been adequately addressed. Accordingly, it would be appropriate to remit the query no. 2 in the application to the respondent for *de novo* consideration and sending appropriate response to the appellant in terms of RTI Act, within 30 days from the date of receipt of this order.
8. The appeal is accordingly disposed of.

Place: Mumbai

Date: April 02, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA